

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.101
CP(IB)/156(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Omkara Assets Reconstruction Private Limited
V/s
Parul Thakkr
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nisha Ojha, Adv.
For the Respondent : Mr. Bhavesh Choksi, Adv.

ORDER
(Hybrid Mode)

Ms. Nisha Ojha, Ld. Counsel appears on behalf of the Applicant.

Mr. Bhavesh Choksi, Ld. Counsel appears on behalf of the Respondent.

Ms. Nisha Ojha, Ld. Counsel for the Applicant states that the last order has not been complied with and they are in the process of filing necessary application within a period of two days.

Let the application be filed for further consideration regarding withdrawal of the present matter as per the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Guarantors) Rules, 2019.

Re-list this matter for hearing on 02.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)